

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 16747/2023

[Arising out of impugned final judgment and order dated 25-04-2023 in SA No. 795/2011 passed by the High Court of Judicature at Allahabad]

ONKAR PRASAD (DECEASED) THROUGH LRS & ORS. Petitioner(s)

VERSUS

SHANTI SWAROOP (DECEASED) THROUGH LRS Respondent(s)

(IA No. 206136/2023 - EXEMPTION FROM FILING O.T.)

Date : 29-01-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) :

Mr. Manoj Joshi, Adv.
Ms. Shikha John, Adv.
Mr. Vardhman Kaushik, AOR

For Respondent(s) :

Mr. Kaushal Yadav, AOR
Mr. Nandlal Kumar Mishra, Adv.
Dr. Ajay Kumar, Adv.
Mr. Ritul Tandon, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1) Adjournment is sought by the learned counsel for the petitioner on the ground that senior counsel is on his legs in some other Court.
- 2) As prayed, list the matter after two weeks.

(NIDHI AHUJA)
AR-cum-PS

(NAND KISHOR)
COURT MASTER (NSH)